The Indian Stamp Act, 1899 (Act No. 2 of 1899) (in its application to the State of Arunachal Pradesh) (Amendment) Act, 2018

Act 16 of 2018

Keyword(s):
Amendment of Central Act No.2 of 1899

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NOTIFICATION

The 22nd October, 2018

No. Law/Legn-19/2018.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Sixteenth Session of the Sixth Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 8th October, 2018)

THE INDIAN STAMP ACT, 1899 (ACT NO. 2 OF 1899) (IN ITS APPLICATION TO THE STATE OF ARUNACHAL PRADESH) (AMENDMENT) ACT, 2018

(Act No. 16 of 2018)


Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Sixty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Stamp Act, 1899 (Act No. 2 of 1899) (in its application to the State of Arunachal Pradesh) (Amendment) Act, 2018.

(2) It shall extend to whole of the State of Arunachal Pradesh.

(3) It shall come into force from the date of its publication in the Arunachal Pradesh Gazette.

2. In Schedule I of the Indian Stamp Act, 1899 (Act No. 2 of 1899) (in its application to the State of Arunachal Pradesh) Act 2007, for item No. 40, in sub-item (a), the following shall be substituted, namely:

"When possession of the property or any part of the property comprised in such deed is given by the mortgagor or agreed to be given.

(i) Where the amount or value of the consideration for such conveyance as set forth therein does not exceed ₹ 1,000

(ii) Where it exceeds ₹ 1,000

1%"

G. S. Meena, IAS
Commissioner to the Government of Arunachal Pradesh,
Itanagar.